

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(25) C.P. No.548/241-242/(MB)/2017

CORAM: Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY  
LAW TRIBUNAL ON 20.03.2018

NAME OF THE PARTIES : Mr. Kapil Shah.  
V/s  
Simshahs Estates & Trading Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT : 241-242.

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**ORDER**

1. The Learned Counsel from both the sides are present.
2. Valuation Report is awaited.
3. By consent adjourned to **18.04.2018**.
4. Ad-interim Injunction granted to continue till further Orders.
5. The restrictions vide an Order of 09.11.2018 shall remain in force till further orders.
6. From the side of the Respondent No. 7 a letter is placed on record through which it was communicated to the Counsel of the respective Parties not to mention the matter in the absence of Respondent No. 7. Henceforth any adjournment should not be considered in the absence of Respondent. No. 7.

**20.03.2018.**

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sd/-  
**M.K. SHRAWAT**  
**Member (Judicial)**